

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.199/MP/2026

Subject : Petition seeking approval under Section 17(3) and (4) of the Electricity Act, 2003 for bringing on record the appointment of IDBI Trusteeship Services Limited – Respondent No.2, as a Security Trustee and for creation of security interest by way of hypothecation over the assets of Petitioner and pledge of 51% equity share capital of the Petitioner held by the promoter in the favour of the IDBI Trusteeship Limited – Respondent No. 2 acting on behalf of and for the benefit of the lenders- Respondent Nos. 3 to 5 (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), pursuant to the Facility Agreement dated 20.03.2026, the Security Trustee Agreement dated 20.03.2026, the unattested Deed of Hypothecation dated 20.03.2026 and Agreement for Pledge of Share dated 20.03.2026, Sponsor's Undertaking dated 20.03.2026 and other financing agreements, for the development of the Transmission Project.

Petitioner : Raghanesda RE Transmission Limited (RRETL)

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tabrez Malawat, Advocate, RRETL
Shri Sourajit Sarkar, Advocate, RRETL
Shri Syed Hamza, Advocate, RRETL
Ms. Rupali Jain, Advocate, RRETL
Shri Varun Sharma, RRETL
Shri Biswas Ranjan Barik, RRETL
Shri Romichand Rajput, RRETL
Shri Prasun Tiwari, RRETL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for bringing on record the appointment of IDBI Trusteeship Services Limited – Respondent No.2, as a Security Trustee and for creation of security interest by way of hypothecation over the assets of Petitioner and pledge of 51% equity share capital of the Petitioner held by the promoter in the favour of the IDBI Trusteeship Limited – Respondent No. 2 acting on behalf of and for the benefit of the lenders - Respondent Nos. 3 to 5, pursuant to the Facility Agreement dated 20.03.2026, Security Trustee Agreement dated 20.03.2026, unattested Deed of Hypothecation dated 20.03.2026 and Agreement



for Pledge of Share dated 20.03.2026, Sponsor's Undertaking dated 20.03.2026 and other financing agreements, for the development of the Transmission Project.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

3. The Petition will be listed for hearing on **9.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)